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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 07.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 27/BB/ 2017	-	Hearing	Rule-6 of I&B	Communique Marketing Solutions Pvt. Ltd. Vs. Le Ecosystems Technology India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	<b>TITENDRA C.P.</b> 9900070912	Petitioner	<i>Titendra C.P.</i>

Counsel for petitioner is present. Heard him. As seen from the record filed by the petitioner that the respondent disputes the liability by giving a reply. Counsel would contend that there is no merit in the contention of respondent disputing the liability to pay the amount due to the petitioner.

In the said circumstances, we feel that notice to the respondent is necessary before passing any further orders on this petition.

Hence, issue notice to the respondent. Petitioner counsel is directed to collect the notice from the Registry and serve it on the respondent.

List it on 23.06.2017.

  
MEMBER (J)

  
MEMBER (T)